

name of dealing with the Naxalites the police in West Bengal, Punjab and in some other States are taking recourse to the killing of the Naxalites after arrest;

(b) whether in this connection the Central Government have received any representation; and

(c) if so, from whom and the nature of the complaints?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS/

गृह मंत्रालय में उपमंत्री (SHRI F. H. MOHISIN): (a) Government are aware of allegations made in regard to States of West Bengal and Punjab.

(b) and (c) No such representation appears to have been received by the Central Government. However, a letter was received from the wife of Shri Saroj Dutta inquiring about the whereabouts of her husband. She had been informed that Shri Saroj Dutta was not arrested by the police. In this connection, attention is also invited to the answer given in the House on 25th November 1971 in reply to Starred Question No. 251.

**NAXALITES KILLED BY POLICE IN WEST
BENGAL**

884. SHRI BHUPESH GUPTA:
Will the Minister गृह मंत्री HOME
AFFAIRS/be pleased to
state:

(a) the number of the alleged Naxalites killed in the so-called encounters with the police during the President's rule in West Bengal, Punjab and other States and the state-wise break up of the figures with the names of those killed;

(b) whether in this connection Government have received representations from the families of the victims and from Members of Parliament, and

(c) if so, what steps, if any, the Central Government have taken on such representations?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS/

गृह मंत्रालय में उपमंत्री (SHRI F. H. MOHSIN): (a) and (b) No Naxalite was killed in the course of encounters

with the police in Gujarat and Mysore. Relevant information for the period when West Bengal and Punjab have been under President's rule is being obtained.

(c) Specific criminal cases are started in respect of all incidents of deaths during encounters between the police and the Naxalites and are investigated according to the law. Magisterial inquiries are also held on cases involving firing by police on Naxalites during encounters. Specific allegations of police excesses are also looked into by the Government and appropriate action taken in each case.

**KHADI AND VILLAGE INDUSTRIES COM-
MISSION**

885. SHRI GOLAP BARBORA:
Will the Minister र _____ XL

DEVELOPMENT/औद्योगिक विकास मंत्री

be pleased to state:

(a) whether Government have received resignation from Shri U. N. Dhebar from the Chairmanship of Khadi and Village Industries Commission;

(b) if so, what action has been taken by Government thereon;

(c) whether the reconstituted Planning Commission has submitted any plan for the merger of Khadi and Village Industries Commission with the Ministry of Industry; and

(d) if so, the details of the plan and what action is proposed to be taken by Government in the matter?

THE DEPUTY MINISTER IN THE
MINISTRY OF

DEVELOPMENT/औद्योगिक विकास मंत्रा-
लय में उपमंत्री (PROF. SIDDHESHWAR
PRASAD):

(a) and (c) No, Sir.

(b) and (d) Do not arise.

**O. S. MURTHY COMMITTEE ON SCOOTER
INDUSTRY**

886. SHRI GOLAP BARBORA:
Will the Minister of INDUSTRIAL

DEVELOPMENT/औद्योगिक विकास मंत्री

be pleased to state:

(a) whether it is a fact that the O. S. Murthy Committee have recommended to the Government that in

the Fourth Plan period the scooter industry in India should establish further capacity for an additional 1,00,000 scooters per annum;

(b) whether Government have decided that all further capacity in the scooter industry would be located in the Public Sector;

(c) whether it is also a fact that Praga Tools, a public sector organisation located at Hyderabad has asked Government's consent to establish an unit, with a capacity of 1,00,000 scooters, with room for further expansion to 200,000;

(d) whether the Ministry of Defence have recommended this proposal to the Ministry of Industrial Development with whom the scheme is now lying; and

(e) what decision the Government propose to take in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRIAL
DEVELOPMENT/औद्योगिक विकास मंत्रा-
लय में राज्य मंत्री (SHRI GHANSHYAM

OZA): (a) In pursuance of the Government's decision to set up a public-sector project for the manufacture of scooters a Committee of Technical Experts under the Chairmanship of Shri O. S. Murthy was appointed by the Government to work out and advise Government on a suitable design and programme of production of scooters in the proposed project.

That Committee recommended that the plant be established with an initial production capacity of 1,00,000 scooters per annum on double shift basis.

(b) No, Sir.

(c) to (e) M/s. Praga Tools Limited, Hyderabad have applied for the grant of a licence under the Industries (Dev. & Reg.) Act, 1951 for the manufacture of 1,00,000 Nos. of scooters per annum. The Ministry of Defence have also recommended their proposal and the same is under the consideration of the Government.

CBI RAID ON ANAND MARG

887. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of HOME AFFAIRS/गृह मंत्री be pleased to state:

(a) whether it is a fact that the CBI has recently raided the premises of the 'Anand Marg' in Patna,

(b) if so, what was the purpose of the raid; and

(c) the out-come of the raid?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS/
गृह मंत्रालय में उपमंत्री (SHRI F. H. MOHSINA : (a) to (c) On the 25th May 1971 a clash occurred in Ranchi between some Anand Margis and local residents. In connection with the incident a number of cases were registered, including three against the Anand Margis. Later, in June, 1971 a person disclosed that bombs were being manufactured and that fire arms were being stored by Anand Margis. Two more cases were registered on the basis of this disclosure. On the request of the Government of Bihar the five cases are being investigated by the C.B.I. The CBI, in the course of the investigation, have made a number of searches of Anand Marg establishments at Patna and some other places, resulting in the recovery of arms, ammunition, explosives, human skulls, documents etc. The search of the residence of Shri P. R. Sarkar at Patna also led to the recovery of Rs. 86,233 in currency notes, which has been seized by the Income-Tax authorities. The investigations are in progress.

PROMOTION OF C.I.S. OFFICERS

888. SHRI SUHRID MULLICK CHOWDHURY: Will the Minister of INFORMATION AND BROADCASTING/सूचना और प्रसारण मंत्री be pleased to state:

(a) whether Government have recently written to the U.P.S.C. to withhold implementation of a number of recommendations of a Departmental Promotion Committee appointed to decide promotion of C.I.S. officers;